

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SATKAR TERMINALS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Satkar Terminals Limited
2.	Date of incorporation of corporate debtor	25/02/2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi and Haryana
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U63090DL2011PLC214836
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: B-72, 2 nd Floor, Rohit House, Vishwakarma Colony, Tughlakabad, M. B. Road New Delhi, 110044 Principal Office: Not Applicable
6.	Insolvency commencement date in respect of corporate debtor	Date of Order - 03/09/2019 Date of Intimation to Interim Resolution Professional - 06/09/2019 (Receipt of Certified Copy of order)
7.	Estimated date of closure of insolvency resolution process	04/03/2020 (180 days from the Insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gyaneshwar Sahai Registration No. IBBI/ IPA-002/ IP-N00130/ 2017-18/ 10546
9.	Address and e-mail of the interim resolution professional, as registered with the Board	OS-2, 2 nd Floor, The Next Door, Sector 76, Faridabad, Haryana, 121004 Email: gyaneshwar.sahai@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	OS-2, 2 nd Floor, The Next Door, Sector 76, Faridabad, Haryana, 121004 irp.satkar@gmail.com
11.	Last date for submission of claims	20/09/2019 (14 days from the Insolvency Commencement Date)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable (As per information available as on date with the IRP)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable (As per information available as on date with the IRP)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As above

Notice is hereby given that the **National Company Law Tribunal, Bench VI, New Delhi**, has ordered the commencement of a corporate insolvency resolution process of **Satkar Terminals Limited** on **03/09/2019**.


The creditors of **Satkar Terminals Limited** are hereby called upon to submit their claims with proof on or before **20/09/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class –Not Applicable – in Form CA (As per information available as on date with the IRP).

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07/09/2019
Place: Faridabad


Gyaneshwar Sahai
(Interim Resolution Professional)